

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.**

No.HHC/ RG/C-19/2020-49

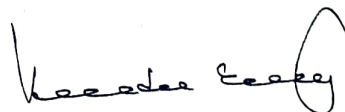
Dated 2<sup>nd</sup> February, 2022

**ORDER**

In view of order No.Rev(DMC)(C)20-2/2022-COVID-19-IV, dated 31<sup>st</sup> January, 2022, of the Government of Himachal Pradesh, the High Court has decided to recall its earlier orders dated 11<sup>th</sup> and 26<sup>th</sup> January, 2022, regarding functioning of the Registry of the High Court and District Judiciary and to issue the following new guidelines/instructions:-

1. The employees of the High Court Registry and District Judiciary shall revert back to their normal working.
2. The employees of the High Court Registry and District Judiciary shall continue to avail the winter vacation, as per their entitlement in respective batches.
3. The employees with disability and pregnant women employees of the High Court Registry and District Judiciary shall work from home. They shall not leave the station and be available on telephone or other means of communication and will attend the office, if called for any exigency of work.
4. There shall be no relaxation regarding disposal of cases by the Judicial Officers on the ground of COVID-19 henceforth.
5. All the SOPs issued by the High Court and Authorities from time to time shall be adhered to in letter and spirit.

**BY ORDER**

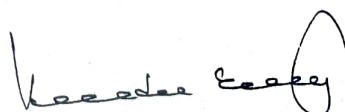


(Virender Singh)  
Registrar General

Endst. No.HHC/RG/C-19/2020-49

Dated 02.02.2022

Copy forwarded to all concerned.



Registrar General